

GAHC010187522024



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/4662/2024

ABDUL AWAL
S/O- LATE NAZAR ALI, R/O- VILL.- BARHHETI, NAGAON, P.O. AND P.S.
DHING, DIST. NAGAON, ASSAM

VERSUS

THE STATE OF ASSAM AND 7 ORS
REPRESENTED BY THE CHIEF SECRETARY TO THE GOVERNMENT OF
ASSAM, DISPUR, GUWAHATI-6.

2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM
HOME AND POLITICAL DEPARTMENT
DISPUR
GUWAHATI-6.

3:THE DIRECTOR GENERAL OF POLICE
ASSAM
ASSAM POLICE HEADQUARTERS
ULUBARI
GUWAHATI-7.

4:THE SUPERINTENDENT OF POLICE
NAGAON
OFFICE OF THE SUPERINTENDENT OF POLICE
CHRISTIAN PATTY
NAGAON
PIN- 782001.

5:THE DISTRICT COMMISSIONER
OLD TRUNK ROAD CHRISTIANPATTY
NAGAON
PIN- 782001

ASSAM

6:THE OFFICER-IN-CHARGE
OF DHING POLICE STATION
NAGAON
ASSAM
PIN-782123.

7:THE GOANBURA OF BARBHETI GOAN PANCHAYAT
DHING CHARIALI
NAGAON
ASSAM
PIN- 782123.

8:THE PRESIDENT OF VILLAGE
DEFENCE PROTECTION FORCE BARBHETI GOAN DHING CHARIALI
NAGAON
PIN- 782123
ASSA

Advocate for the Petitioner : MR. A R BHUYAN, MR. Z KHALID,MS. A. BORAH,MR N A MAZARBHUIYA

Advocate for the Respondent : GA, ASSAM,

BEFORE
HONOURABLE MR. JUSTICE MANASH RANJAN PATHAK
HONOURABLE MR. JUSTICE SOUMITRA SAIKIA

ORDER

16.09.2024

[M.R. Pathak, J]

Heard Mr. A.R. Bhuyan, learned counsel for the petitioner. Also heard Mr. D. Nath, learned Senior Government Advocate, Assam.

Mr. A.R. Bhuyan, learned counsel for the petitioner on instructions prays for striking off the names of the respondent no.7, namely, the Gaonbura of Barbhethi Gaon Panchayat Dhing Chariali and the respondent no.8, namely, the President of Village Defence Protection Force Barbhethi Gaon Dhing Chariali,

respectively, from the cause title of this petition, as the petitioner is not claiming any relief from them.

Accordingly, the names of the respondent nos.7 & 8 herein be struck off from the cause title of this petition.

The Registry will make necessary corrections in the cause-title, both in the system and in the writ petition.

Issue notice, returnable by **04.11.2024**.

Mr. D. Nath, learned Senior Government Advocate, Assam accepts notice on behalf of the respondent nos. 1 to 6.

Since the respondent nos. 1 to 6 are duly represented by Mr. D. Nath, notices are waived. However, requisite extra copies of the petition along with the annexure appended thereto be served to him on or before 19.09.2024 obtaining necessary acknowledgement from him in that regard .

List the matter after the returnable date on a date to be fixed by the Registry.

JUDGE

JUDGE

Comparing Assistant